

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1914/2016

New Delhi this the 25st day of July, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

Ms. Sunita Verma (Aged 57 years)
W/o. Sh. R. S. Verma,
Superintendent/CDPO,
ICDS Anand Parbat Project,
22, Local Shopping Complex,
Gulabi Bagh,
New Delhi.

R/o. 128-D, Platinum Enclave, Pocket-1,
Sector-18, Rohini,
Delhi-110 085.

.....Applicant

(By Advocate : Mr. P. C. Mishra with Ms. S. S. Mishra)

Versus

1. Chief Secretary,
Govt. of N.C.T. of Delhi
5th Level, Delhi Secretariat, I.P. Estate, New Delhi.
2. Director,
Department of Women and Child Development,
Govt. of N.C.T. of Delhi
1, Canning Lane, K. G. Marg, New Delhi-110 001.
3. Principle Secretary Vigilance,
Directorate of Vigilance,
Govt. of NCT of Delhi,
Delhi Secretariat, New Delhi.
4. Director of Social Welfare,
Govt. of NCT of Delhi,
GLNS Complex, Feroz Shah Kotla,
New Delhi-110 002.Respondents

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

The main grievance of the learned counsel, at this stage, is that although the alleged misconduct pertains to the year 2012, but the respondents have now issued the impugned memo/charge sheet dated

25.04.2016 to the applicant. The argument is that the sword of Disciplinary Enquiry (D.E) is still hanging on the neck of the applicant.

2. After hearing the learned counsel for the applicant, going through the record with his valuable help, the main Original Application (O.A) is disposed of with the direction to the respondent no. 3 (Principle Secretary Vigilance, Directorate of Vigilance, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi), to complete the D.E, initiated against the applicant, in pursuance of the memorandum/impugned charge sheet dated 25.04.2016 (Annexure-1), within a period of six months, from the date of receipt of a certified copy of this order, in accordance with law, positively. No costs.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)

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